NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 102/2013 RT CP NO. 34/Chd/Pb/2017

M/s. HRM Enterprises

...Petitioner

Versus.

M/s B.K. Krafts Ltd.

...Respondent

Present:

Ms. Manisha Garg, Advocate for petitioner.

Mr. Vishal Aggarwal, Advocate for respondent.

The parties have filed a compromise in writing which is recorded in CP No. 101/2013/RT CP No. 33/Chd/Pb/2017. The learned counsel for the petitioner has made a statement withdrawing this petition in view of the compromise Ex. CX in CP No. 101/2013/RT CP No. 33/Chd/Pb/2017 with liberty to file a fresh petition in case the respondent fails to comply with the schedule of payment as per the compromise or if any of the cheque issued today is dishonoured.

(Justice R.P.Nagrath) Member (Judicial)

Sdl

July 19, 201